## Study on human rights violations

1475. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has made a study as to why human rights violations are increasing day-by-day;
- (b) the details of steps Government is taking to stop human rights violations;
- (c) the details of steps Government takes if the human rights of security personnel and public servants are violated;
- (d) whether it is a fact that if duty is not performed it gives rise to the violation of others' rights and if so, the details thereof; and
- (e) whether Government contemplates to start a International/National duty day to make the public servants more dutiful?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) No, Sir. No such study has been conducted by the Government.

- (b) As per Seventh Schedule of the Constitution of India, 'Police' is a State subject and it is primarily the responsibility of State Governments to formulate legislation, rules and regulations etc. for bringing transparency in investigations in cases involving death in police action etc. However, NHRC have issued guidelines to all the State Governments for the procedure to be followed in the cases of death during the course of police action, involving expeditious magisterial enquiry and reporting of deaths in police action to NHRC within 48 hours of such incidents etc.
- (c) Security personnel and public servants may take recourse to relevant provisions of rules and regulations as applicable to them.
  - (d) No, Sir.
- (e) There is no such proposal under the consideration of the Government of India.